

ITEM NO.5

Virtual Court 2

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 11280/2020

(Arising out of impugned final judgment and order dated 12-05-2020
in EP No. 3/2018 passed by the High Court Of Gujarat At Ahmedabad)

BHUPENDRASINH MANUBHA CHUDASAMA

Petitioner(s)

VERSUS

ASHWIN KAMSUBHAI RATHOD & ORS.

Respondent(s)

Date : 15-05-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Harish Salve, Sr. Adv.
Mr. Mahesh Agrawal, Adv.
Mr. E.C. Agrawala, AOR

For Respondent(s) Mr. Kapil Sibbal, Sr. Adv.
Mr. Percy Kavina, Sr. Adv.
Mr. Devadutt Kamat, Sr. Adv.
Mr. Shravil Majumdar, Adv.
Mr. Sunil Fernandes, Adv.
Ms. Nupur Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Issue notice to all the respondents.

Call for records.

There shall be interim stay of the operation of the impugned
judgment in the meanwhile.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(PRADEEP KUMAR)
COURT MASTER